

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3808 of 2020

Mungeshwar Ganjhu ... Petitioner

Versus

The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

Through Video Conferencing

For the Petitioner : Mr. Rajesh Kumar Singh, Advocate

For the State : Mr. Sanjay Kumar Srivastava, A.P.P.

Order No. 02

Dated 08th July, 2020

Heard the learned counsel appearing for the respective parties.

So far as the defect No. 5 (e) is concerned, learned counsel for the petitioner undertakes to remove the same once the situation normalizes. As regards the rest defects are concerned, the same are ignored.

The petitioner is an accused in connection with Bashishthanagar P.S. Case No. 63 of 2018.

The accused persons were suspected to have committed the murder the sister of the informant. The petitioner appears to have been implicated on suspicion and several co-accused persons have been granted bail by this Court in B.A. No. 1375 of 2019 and B.A. No. 6636 of 2019.

Regard being had to the above, the petitioner is directed to be released on bail on furnishing bail bond of Rs.10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Chief Judicial Magistrate, Chatra in connection with Bashishthanagar P.S. Case No. 63 of 2018.

(RONGON MUKHOPADHYAY,J.)